

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 22/(MAH)/2016
CA No.

CORAM:

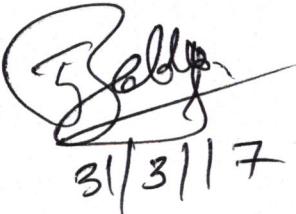
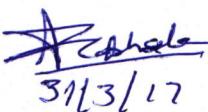
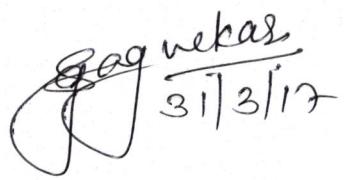
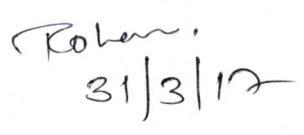
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: Mr. Shankarrao Borkar & Ors.
V/s.
M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Adv. <u>Lasunay Bable</u> Respondent No. 1 to 2		 31/3/17
2)	Adv. <u>Ashish Gabbale</u> H/f Adv. <u>Sudha Puriwadi</u> for Petitioner		 31/3/17
3)	Adv. <u>Swati Sagarkar</u> for Respondent No. 1 to 3		 31/3/17
4)	Adv. <u>Rohan Cama</u> for Respondent No. 5 to 8		 31/3/17

Order

CP No.22/241-242/NCLT/MB//MAH/2016

At request of the Petitioner Counsel, time for filing the amended Petition is hereby extended for one week and also to serve amended Petition copy on the proposed Respondents enabling them to file reply if any, within two weeks hereof. Likewise, Respondents are at liberty to file reply if any within two weeks hereof and rejoinder if any within one week thereof.

List this matter for hearing on 18.4.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)